

5. Orissa.—No objection to use *ghani* oil as far as practicable provided the same is available at reasonable cost.
6. Delhi.—No objection to use *ghani* oil wherever possible.
7. Pondicherry.—Generally in agreement with the recommendation.
8. Tripura.—Recommendation is acceptable.
9. Andaman and Nicobar Islands.—No objection to agree to the recommendation.

REPORT OF INDIAN DELEGATION TO  
CHINA ON AGRARIAN CO-OPERATIVES

\*156. SHRI P. S. RAJAGOPAL NAIDU: Will the Minister of Food AND AGRICULTURE be pleased to refer to the reply given to Starred Question No. 272 in the Rajya Sabha on the 27th August, 1957, and state:

(a) whether Government have completed consideration of the report of the Indian delegation to China on agrarian co-operatives;

(b) if so, whether Government have accepted the recommendations of the delegation; and

(c) whether the views of the State Governments have been ascertained in the matter?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN):

(a) No, Sir.

(b) The question does not arise.

(c) Yes, Sir. Views and comments of 17 State Governments and Union Territories have been received. Information is awaited from the State Governments of (i) U.P., (ii) Mysore and (iii) Rajasthan.

FODDER DEVELOPMENT

\*157. SHRI V. C. KESAVA RAO: Will the Minister of Food AND AGRICULTURE be pleased to state:

(a) whether the Central Government have collected any data with a view to finding out fodder requirements of the country;

(b) what steps are being taken by the Central Government to increase the fodder development in the States; and

(c) what is the amount allotted for fodder development in the Second Five Year Plan period?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN):

(a) Yes.

(b) (i) Financial assistance has been offered to the States for development of feed and fodder resources in the Key Village blocks according to a Model scheme prepared by this Ministry;

(ii) A pilot scheme for the establishment of fodder banks with a view to building up fodder reserves is proposed to be taken up;

(iii) A survey of grass-land in India has been undertaken with a view to evolving sound system of grass land management;

(iv) A Regional Animal Nutrition Stations have been set up with a view to carrying out studies of the common feeds and fodder in the region; and \*

(v) The services of a foreign expert have been obtained under the T.C.M. aid programme for advising the Government of India on the development of feed and fodder in the Key Village blocks. Four pasture demonstration centres on State Government farms are proposed to be set up under his guidance.

(c) The provision for this scheme is included in the total allotment of

Rs. 8.68 crores for the Key Village Scheme.

**DISTRIBUTION OF INCUBATORS FOR  
ARTIFICIAL HATCHING OF EGGS**

\*158. SHRI V. C. KESAVA RAO:  
Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that a large number of incubators for artificial hatching of eggs have been distributed by Government to the various States; and

(b) if so, which are the States which have been given these incubators?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN):  
(a) Yes.

(b) All the States and Union Territories with the exception of Jammu and Kashmir and Andaman and Nicobar Islands.

**MONEY GIVEN TO STATES FOR PRODUCTION  
OF COCONUT AND ARECANUT**

\*159. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of FOOD AND AGRICULTURE be pleased to state the amount of money so far given to the various States to increase the production of coconut and arecanut by adopting Japanese method of cultivation?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI A. P. JAIN): No grants have been sanctioned for increasing the production of coconut and arecanut by adopting Japanese method of cultivation as such.

**PASSENGER TRAIN ACCIDENTS**

\*160. SHRI AMOLAKH CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) the number of passenger trains which collided with other passenger trains so far in the year 1958;

(b) the number of persons who (i) were killed and (ii) were injured and

the loss sustained by Government due to damage to railway property in these accidents; and

(c) the action taken by Government against the persons responsible for the accidents?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) to (c). A statement is laid on the Table of the Sabha.

**STATEMENT**

(a) †Two, viz.—

(i) collision between 2 DU Dn. Passenger and 45 Up Pathankot Express at Mohri station near Ambala on the Northern Railway on 1st January 1958; and

(ii) collision between No. 10 Dn. Hyderabad-Howrah Janata Express and 48 Up Puri-Hyderabad Passenger at Narasimhapura station on the South Eastern Railway on 23rd January 1958.

(b) and (c).

*Accident on Northern Railway at Mohri station on 1st January 1958*

No. of persons killed. . . 36

No. of persons injured :

Grievous . . . 37

Minor . . . 57

Loss to railway property Rs. 3,49,300

Action taken against the persons responsible. The matter is being enquired into by commission of Enquiry. The report is awaited.

*Accident on South Eastern Railway at Narasimhapura on 23rd January 1958.*

No. of persons killed . . . 3

No. of persons injured :

Grievous . . . 4

Minor . . . 16

Loss to railway property Rs. 12,000

Action taken against the persons responsible. The Government Inspector's final report is awaited.

†The information is for the period from 1st January, 1958 to 8th February, 1958.